

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE , PUNE
ORIGINAL APPLICATION NO 222 OF 2023**

Mrs Mangal W/o Vishunu Bodkhe and Ors Applicant

Vs

M/s Matrix Life Science Pvt Ltd & Ors ...Respondents

Affidavit on behalf of the Maharashtra Pollution Control Board

I, Manish Holkar, Aged 54 years, occupation - Service, the Regional Officer, Maharashtra Pollution Control Board, having my office at Paryavaran Bhavan Plot No A-4/1 MIDC Chikhalthana, Behind Dainik Lokpatra, Near Seth Nandlal Dhoot Hospital, Jalna Road, Chhatrapati Sambhajnagar, do hereby state on solemn affirmation as under:

1. I say and submit that this Hon'ble Tribunal vide order dated 05.1.2024, directed the applicant to provide copies of the Original Application and annexures thereto to the Respondent within a week. In compliance of this Hon'ble Tribunal order dated 5.1.2024, the Applicant has served copy of said OA No 222 of 2023 to Chh Sambhajnagar office on 24.1.2024. The Hon'ble Tribunal has further directed vide order dated 11/03/2024, to Respondent Board to submit clarification regarding why no reply has been filed on behalf of Board and submit affidavit in the matter.
2. I say and submit that Regional Office, MPCB, Chhatrapatisambhajnagar has forwarded the same to the Sub Regional Officer, Chhatrapatisambhajnagar . However, the said SRO, Sambhajnagar has missed out on the same inadvertently. The concerned Sub Regional Officer is on the verge of retirement on 28.2.2024 & admitted that the said OA No

222 of 2023 received by him on 24.1.2024 was missed out by his office inadvertently. Therefore, I am tendering an unconditional apology for non-filing of the Affidavit on behalf of MPCB in the present matter. I say that non-filing of an Affidavit is purely unintentional.

- 3. It is submitted that the Regional Officer, Chhatrapatisambhajnagar is filing the Affidavit in the present matter in compliance of this Hon'ble Tribunal order dated 5.1.2024 and 11.3.2024. I sincerely regret the delay in filing the Affidavit.

Solemnly affirmed on this 19th Day of April, 2024 at Aurangabad.

For and on behalf of Maharashtra Pollution Control Board

[Signature]
(Manish Holkar)

Regional Officer-Aurangabad (Chhatrapatisambhajnagar)

AFFIDAVIT

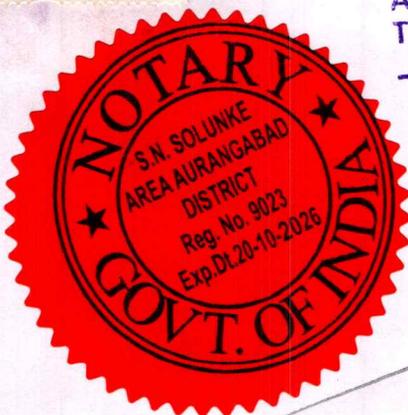
Solemnly affirmed before me
 by Shri / Smt. Manish Holkar age 56 years
 R/o. Regional Officer's Office
 Tq. MPCB Aurangabad Govt. Service
 Who identified by _____
 Whom He/ She is personally known

NOTED & REGISTERED
AT Sr. No. 2958 / 2024
THIS DOCUMENT CONTAINS
01 PAGES

19 APR 2024

BEFORE ME

[Signature] 19/4/24
S.N. SOLUNKE
 B.Com., LL.M., G.D.C.&A.
 Advocate Notary Govt. of India
 AREA-AURANGABAD DIST'S
 ☎:(M) 9822530054
 Reg. No. 9023



**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE
ORIGINAL APPLICATION NO.222/2023**

Mangal Vishnu Bodkhe & Others

.... Applicant

Vs.

M/s. Matrix Life Science Pvt Ltd. & Others

.... Respondent

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 I.E MAHARASHTRA
POLLUTION CONTROL BOARD :-**

I, Manish Holkar, aged about 54 years, occupation - Service, the Regional Officer of the Maharashtra Pollution Control Board, having my office at Paryavaran Bhavan, Plot No A-4/A, MIDC Chikalthana, Chhatrapati Sambhajnagar, do hereby state on solemn affirmation as under: -

1. I say that I am the Regional Officer of the Respondent Board & I am authorized to affirm the present reply to affidavit on its behalf. I have examined the relevant records available in my office in respect of the above matter and I am affirming the present reply based on the same. Nothing in the present Reply Affidavit may be deemed to be an admission of any of the contents of the above captioned Application. Nothing in the above captioned Application may be deemed to have been admitted for mere want of specific denial.
2. I say and submit that the Applicants are seeking closure of Res. No. 1. I say that the Applicants are alleging well water contamination by Res.No.1 due to non-functioning of the Effluent Treatment Plant {ETP}.
3. I say and submit that the present Respondent has granted Consent to Establish on 23/08/2013 under Red Category to Respondent No.1. Hereto annexed and marked **Annexure "A"** is the Consent to Establish, dated 23/08/2013. I say that another Consent to Establish for expansion in Red

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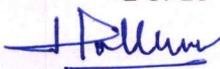
Manish Holkar

Category was granted to Respondent No.1 on 24/09/2019. The said Consent to Establish has been granted for achieving Zero Liquid Discharge (ZLD) through solvent stripper and ATFD (Agitated Thin Film Dryer). The said Consent to Establish for Expansion is hereto annexed and marked **Annexure "B"**.

4. I say that the first Consent to Operate was granted on 03/06/2014 and the same has been renewed on 09/02/2023 which is valid till 31/05/2024. Hereto annexed and marked **Annexure "C"** is the renewed Consent to Operate dated 09/02/2023.
5. I say that the Respondent No.1 has obtained Environmental Clearance on 17/5/2019 . I say that the Respondent Board has granted first Consent to Operate for expansion dated 09/02/2023 and amalgamated with existing Consent to Operate dated 09/11/2020 based on the Environment Clearance accorded on 17/05/2019. Hereto annexed and marked Annexure **"D Collectively"** is the Environment Clearance dated 17/05/2019 and amalgamated consent dated 09/11/2020.
6. I say and submit that the distance of the Respondent industry from the Applicants farm is around 1.6 Kilometers, which is far from the said industry as per the Google Map. I say that the then SRO, MPCB Aurangabad had issued warning notice to Respondent No.1 for non-provision of ATFD and for utilization of RO reject on ash sprayed in violation of environmental norms. Hereto annexed and marked **Annexure "E"** is the warning notice dated 02/02/2021.
7. I say and submit that the respondent Board has issued proposed directions u/s 33A the Water (Prevention & Control of Pollution) Act, 1974 & u/s 31A of the Air(Prevention & Control of Pollution) Act, 1981 vide letter dated 07/10/2022 and interim directions u/s 33A The Water (Prevention & Control of

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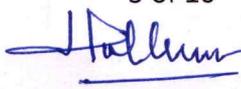


Pollution) Act, 1974 dated 10/01/2023 u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981 were issued to Respondent No.1 to check & monitor the consent conditions. I say and submit that Respondent No.1 being a Red Category Industry is entitled to more visits compared to other industries falling in orange and green to oversee the compliance of the consent conditions by the officials of the Respondent Board. I say that it is a continuous monitoring which is being done by the Respondent Board on routine basis as far as all the Red category industries are concerned. The above mentioned proposed directions and the Interim directions are annexed at page No. 35 and 33 of the Original Application respectively.

8. I say that during the regular visit of two field officers dated 12/07/2023, it was observed that the industry was achieving ZLD as per consent conditions and reusing the treated effluent for cooling tower. I say that the said visit report dated 12/07/2023 is annexed at page No.37 of the OA.
9. I say and submit that Applicant has tested his own well water by Krishi Vigyan Kendra Dahigaon.
10. I say and submit that thereafter on 05/12/2023, a team of field officers had been deputed to visit and inspect Respondent No.1 and observed as under-
 - i. The total generation of effluent was 89.2 CMD as per consent granted to Respondent No.1 for which ETP of 160 CMD capacity with primary treatment anaerobic digester, aeration tank, sand and carbon filters followed by Reverse Osmosis (RO) and ATFD has been provided.
 - ii. The ETP was in operation, Ro permeate getting used in cooling tower and RO reject disposed through ATFD during the visit.

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- iii. 20 CMD domestic effluent was being treated in STP and being used for gardening purposes having 4000 trees.
- iv. Two boilers were provided having capacity 10 TPH and 3 TPH respectively. Industry has provided mechanical dust collector followed by the bag filter/ cyclone dust collector as an Air Pollution Control with stack of 30 mtrs.
- v. Industry has provided separate isolated shade for storage of hazardous waste by obtaining membership of Common Hazardous Waste Facility at Ranjangaon.

However, it was observed that the facility for collection of effluent generated from washing activity is not provided to treat it into ETP. No significant effect was noticed previously. Hereto annexed and marked Annexure "F" is the visit report dated 05/12/2023. The said industry is archiving ZLD as per the consent conditions.

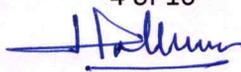
11. I say & submit that the at present Respondent No.1, is achieving ZLD and not disposing its treated effluent into environment.

12. I say that Respondent No.1 industry has taken following measures which are summarized as under-

- i. Respondent No.1 has provided ETP with a design capacity of 160 CMD consisting of primary, secondary and tertiary treatment with advanced treatment of RO, stripper and ATFD for the treatment of 89.2 CMD trade effluent.
- ii. After treatment, the entire treated effluent is to be recycled into the process for various purposes such as cooling process and scrubbing with metering system so as to achieve ZLD, resulting in no discharge on land and/or outside factory premises. I say & submit that the

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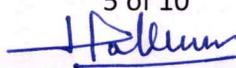
Following condition is stipulated in Schedule I of first Consent to Operate for expansion and amalgamation with existing consent dated 09/02/2023 which is valid upto 31/05/2024, that the treated effluent shall be 100% recycled in the manufacturing process and utilities to achieve ZLD with water metering system.

13. I say and submit that it is incorrect on part of the Applicant to say that the Present Respondent has prepared a concocted and table made visit report dated 12/07/2023. I say that the officers of the Respondent Board have taken into consideration the procedure prescribed in Schedule I of the consent to provide Zero Liquid discharge system.

14. I say and submit that in para 16 of the application, without pointing out any substantial question of Law or Environment the Applicant has made wide allegations about being hand-in-glove with Respondent No.1. I say and submit that in Schedule –I of the consent dated 09/11/2020 it is clearly mentioned that the ETP of designed capacity consisting of primary, secondary & tertiary treatment followed by RO & ATFD for treatment of 86.2 CMD has been provided. Further, it was in operation to treat trade effluent and to recycle the entire treated effluent into the process for various purposes like cooling ,process & scrubbing so as to achieve ZLD & to ensure no discharge on land or outside factory premises. The Respondent No 1 has provided separate STP so as to achieve Biological Oxygen Demand (BOD) & Suspended Solids (SS) standards and to recycle for utility purposes to the maximum extent & remaining to be applied on land for gardening within premises after conforming to standards. The various visit reports specifically observed all these compliances & mention therein pointwise compliances.

15. I say and submit that in respect of the provision of Continuous Ambient Air Quality Monitoring Station (CAAQMS) alleged to be not provided as per

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condition No.9 (1), the applicant has not clarified where exactly condition in respect of CAAQMS has been imposed. The Respondent No.2 would like to submit that condition No.9(1) of Environment Clearance (EC) dated 17.05.2019, provides for strict adherence to the stipulations made by State Pollution Control Board (SPCB) or any other Authority. Condition No.9(III) is in respect of the locations of AAQM stations to be decided in consultation with SPCB & at least one station each is installed in the upwind & downwind direction as well as where maximum ground level concentrations are anticipated.

16.I say and submit that with regard to the allegation about inadequate Air Pollution Control System (APCS) for Boiler & DG set, it is incorrect to say without supporting analytical results.

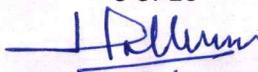
17.I say and submit that it is incorrect to say that EC is not obtained for Boilers. The condition No.5 specifically mentions in respect of Coal fired Boiler of 7 TPH capacity with Multicyclone Dust collector & bag filter to be installed along with the stack of height 30 meters to control particulate matter emission. The visit report specifically mentions it as referred to above in this Affidavit reply.

18.I say and submit that regarding 33% Green Belt the visit report specifically observed that approximately 4000 trees with Green Belt have been developed by the Respondent Industry.

19.I say and submit that it is incorrect to say that EC for expansion of plant is not obtained by Respondent No 1. A copy of said EC dated 17.05.2019 has been already Annexed. .

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20. I say and submit that the Applicant has unnecessarily raised objections in respect of non-provision of STP of particular technology (MBBR) & its inadequate capacity. The statement showing the analytical reports of STP for last 1 year is enclosed & marked as Annexure "G".
21. I say and submit that it is incorrect to say that ETP & RO capacity is less than required as per consent. In fact the capacity of ETP is 160 CMD as against 86.2 CMD.
22. I say and submit that the Respondent Industry has provided ATFD as per visit report & inspection reports of SRO's and FO's dated 5.12.2023 and 8.3.2024.
23. I say and submit that since the Respondent Industry has provided ATFD for treating RO reject, therefore no spraying of RO rejects on Ash at present observed/reported.
24. I say and submit that it is incorrect to say that the 2nd RO was not working as no such report is received from either Field Officer or Sub Regional Officer, Chh Sambhajinagar. This Office has called specific report from the the Sub Regional Officer, Chhatrapati Sambhajinagar by deputing a team of FO's in respect of various non-compliances referred at Para 16 (a to v). Therefore after receipt of latest verification report from the SRO, Chhatrapati Sambhaji Nagar, the Respondent Board will initiate appropriate action as may be required. However, it is submitted that these are all day-to-day monitoring points, which can be taken care of by the Respondent industry.
25. I say and submit that with reference to Para 17 of the application, it is submitted that the various visits & inspection reports have been taken from the concerned SRO & his FO's which are already enclosed to this Affidavit in reply to the

Application. This Office has also called upon the SRO to communicate his Action on the letters of representations received from the Applicant including reminders thereto. Thereafter necessary action will be initiated as may be required in that behalf.

26. I say and submit that with reference to Para 18 of the Application in respect of the Water sample reports enclosed to the application at Annexure G the SRO, Chhatrapati Sambhajinagar has been asked to submit concrete Proposal after examining the reports with Irrigation Department by causing visit & inspection of the site in question & also after discussion with Irrigation Department about the exceeding alkalinity, electrical conductivity, Chloride, Dissolved Solids, Calcium, Magnesium, Bicarbonate, Sulphates etc. so as to decide the cause & effect of nearby contributing factors.

27. I say and submit that with reference to Para 19 of the Application, I have carefully gone through the various issues & called a detailed verification report from the SRO Chhatrapatisambhajinagar on the issues raised in the Application after taking over the charge of Regional Office Aurangabad from 19.03.2024. The Final Directions are being issued to the Respondent No.1 pointing out all the non-compliances including exceeding results & Proposal for further stringent action including imposition of appropriate Environment Compensation is under consideration.

28. I say and submit that with Reference to Para 20 of the Application, the Respondent Board has already issued Work Order in favor of IIT Powai to conduct proper Survey, GIS Mapping study, Topographical Study & Assessment of Soil, Groundwater, Surface water, Crop etc. The Respondent Board has will communicate with the Specific Reference letter to IIT Powai to include Respondent No.1 in their Terms of Reference (TOR) to suggest Remedial Measures.

29. I say and submit that with Reference to Para 21 to 23, the reference will be made to IIT Powai to prepare Action Plan with Remedial Measures.
30. I say and submit that with reference to Para 24 to 28, the Respondent No. 2 is examining all the issues & will initiate appropriate Action. The Respondent No.2 craves leave to file Additional Affidavit after receipt of Concrete Proposal from the SRO of MPCB Aurangabad & after initiating further necessary action.
31. I say and submit that as per the Respondent Board's Analysis Report of the well water of the Applicant No. 1 dated 09/5/2023 which is annexed as Annexure " H " to the O.A , it is submitted that the parameter is compared with the Indian Standard (IS) Drinking water standard 10500/2012. The parameters such as TDS, chloride ,Hardness (Calcium) Hardness Total. Sulphate, Conductivity and TFS found exceeding with the IS Drinking water standard 10500/2012. I say and submit that there are around 21 number of industries approximately in MIDC area of Paithan, Chh Sambhajinagar. Out of these 4 number of industries are achieving ZLD, 7 number of industries effluent is being sent Common Effluent Treatment Plant (CETP) Waluj, 6 number of industries using treated effluent for gardening, 2 number of industries having effluent nil and 2 number of industries are closed. Respondent No.1 being one of the industry operating in the said area, it can't be held solely responsible for the water pollution. I say that in view of pollution problems existing in the MIDC Paithan area, the Respondent Board has issued Work Order to Indian Institute of Technology, Powai, Mumbai vide letter dated 02-04-2024, for conducting Assessment of groundwater contamination and mitigation plan based on detailed assessment of contaminated ground water at Paithan MIDC area, Chhatrapati Sambhajinagar. The scope of work has been also defined and the time duration for the work order is also specified with methodology and deliverables. The Respondent Board will take reviews of the work progress on

monthly basis. A copy of the said work order is enclosed herewith and marked as an Annexure "H".

32. In light of the above, it is most humbly prayed that the present Original Application be decided appropriately by the Hon'ble Tribunal on the basis of the above information.

Aurangabad
Solemnly affirmed at Mumbai on 19 April, 2024.

For & on behalf of
Maharashtra Pollution Control
Board

(Manish Holkar)

Regional Officer-Aurangabad (Chhatrapatisambhajanagar)

AFFIDAVIT

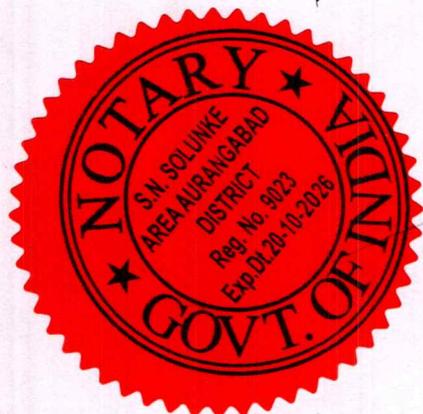
Solemnly affirmed before me
by Shri / Smt. Manish Holkar age 54 years
R/o. Regional Office MP&CB o/c Service
Tq. Aurangabad Dist. Dist
Who identified by [Signature]
Whom He/ She is personally known

NOTED & REGISTERED
AT Sr. No. 2957 / 20 24
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19 APR 2024

BEFORE ME

[Signature] 19/4/24
S.N. SOLUNKE
B.Com., LL.M., G.D.C.&A.
Advocate Notary Govt. of India
AREA-AURANGABAD DIST'S
☎:(M) 9822530054
Reg. No. 9023



R-875

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MAHARASHTRA POLLUTION CONTROL BOARD

Grams : PREPOLL

Tel. : (0240)2473462/63

Fax : (0240) 2473461



Regional Office :

Paryavaran Bhavan, Plot No. A -4/1, MIDC, Chikalthana, Behind Dainik Lokpatra, Near Seth Nandlal Dhoot Hospital, Jalna Road, Aurangabad - 431210

Annexure-A

RED/SSI EIC No. AD-13586-13

Consent No. MPCB/ROA/ABD/E/CC-

163 / 930

Date:- 23/08/2013

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Trans-boundry Movement) Rules 2008 and Amendment Rules. [To be referred as Water Act, Air Act and HW(MH&TM) Rules respectively].

CONSENT is hereby granted to

M/s. Matrix Fine Sciences Pvt. Ltd., Plot No. D-8, MIDC Area, Paithan, Dist: Aurangabad.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. **The Consent to Establish is granted for a period upto Commissioning of Unit or for 5 years whichever is earlier.**

2. **The Consent is valid for the manufacture of -**

Sr.No.	Product	Maximum Quantity
1.	Phytosterols	190 Ton/Year.
2.	Fame/Biodiesel	4400 Ton/Year.
3.	Tocopherol & its derivatives	365 Ton/Year.
4.	Oil Residue	340 Ton/Year.
5.	Tocotrieols	550 Ton/Year.
6.	Bixin or Nor-Bixin	52 Ton/Year.
7.	Omega 3 Fatty Acid	53 Ton/Year.
8.	Beta Carotene	50 Ton/Year.

3. **CONDITIONS UNDER WATER ACT :**

- (i) The daily quantity of trade effluent from the factory shall be Nil.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 4.0 M³.

(iii) **Trade Effluent :**

Treatment : The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards :

1)	pH	Between	--	
2)	Suspended Solids	Not to exceed	--	mg/l.
3)	BOD 3days 27 Deg. C.	Not to exceed	--	mg/l.
4)	COD	Not to exceed	--	mg/l.

Abh. K. Jadhav
23/8/13

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5)	Oil & Grease	Not to exceed	--	mg/l.
6)	Total dissolved Solids	Not to exceed	--	mg/l.
7)	Sulphates	Not to exceed	--	mg/l.
8)	Chlorides	Not to exceed	--	mg/l.

(iv) **Trade Effluent Disposal :** --

(v) **Sewage Effluent Treatment :** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards:

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal :** The treated domestic effluent shall be soaked into soak pit which shall be got cleaned periodically. Overflow if any shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes :**

<u>Sr.No.</u>	<u>Type of waste</u>	<u>Quantity</u>	<u>Treatment</u>	<u>Disposal</u>
--	--	--	--	--

(viii) **Other conditions :** --

4. The applicant shall comply with the provisions of the **Water (Prevention & Control of Pollution) Cess Act, 1977** (to be referred as **Cess Act**) and Rules thereunder:
The daily water consumption for the following categories is as under:

(i) Domestic	...	6.0	CMD
(ii) Industrial Processing	...	--	CMD
(iii) Industrial Cooling	...	30.0	CMD
(iv) Agriculture/Gardening	...	4.0	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT :**

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

Control Equipment : Air pollution control equipments of adequate capacity shall be provided to limit the emissions.

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Standards for Emissions of Air Pollutants :

- (i) SPM/TPM Not to exceed 150 mg/Nm³
(ii) SO₂ Not to exceed Kg/Day.

(ii) The applicant shall observe the following fuel pattern :-

<u>Sr.No.</u>	<u>Type of Fuel</u>	<u>Quantity</u>
---------------	---------------------	-----------------

1.	--	--
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(iii) The applicant shall erect the chimney(s) of the following specifications :-

<u>Sr.No.</u>	<u>Chimney attached to</u>	<u>Height in Mtrs.</u>
---------------	----------------------------	------------------------

1.	--	--
----	----	----

- (iv) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

- (v) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(vi) Other Conditions :

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality regularly.
- 3) The applicant shall plant minimum three varieties of trees such as Eucalyptus, Su Babul etc. and the density of same not less than 1000 trees per acre over 33% of the available open land.

6. CONDITIONS UNDER HW (MH&TM) RULES, 2008 & AMENDMENT RULES :

- (i) The applicant shall handle hazardous wastes as specified below:

Sl.	Item No. as per Sch-I	Type of Waste	Quantity	Disposal
The industry shall not generate any hazardous waste				

7. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
8. The applicant shall obtain Consent to Operate before Actual Commencement for the production activity.

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23/8/13

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9. The applicant shall comply with the conditions as stipulated under Annexure - I & II enclosed.
10. The Capital investment of the plant is **Rs. 731.00Lakh Only.**

To,

**M/s. Matrix Fine Sciences Pvt. Ltd.,
Plot No. D-8, MIDC Area, Paithan,
Dist: Aurangabad.**

(P.M. Joshi)
Regional Officer.

(Signature)
23/8/13

Copy submitted to :-

1. The Member Secretary, MPCB, Mumbai.

Copy to:

SRO- A'bad-I / CAO / Cess Branch / Master File

Received Consent fee of - Amount D.D.No.
Rs. 25000/- 340384

Date
07/08/2013

Drawn on
Deutsche Bank.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701		Kalpataru Point, 2 nd - 4 th Fl.
Fax: 24024068 / 24023516		Opp. Cine Planet Cinema,
Website: http://mpcb.gov.in		Near Sion Circle, Sion (E)
E-mail: ast@mpcb.gov.in		Mumbai-400 022.

RED/MSI

Consent No: -Format1.0/BO/AST/RO-AD/UAN No.-0000068819/E/CC- 1909000857
Date-24/09/2019

To,
M/s. Matrix Fine Sciences Pvt. Ltd.,
Plot No. D-8, MIDC,
Paithan, Dist. Aurangabad,

Annexure-B

Subject: Consent to Establish for expansion in RED category.

- Ref** : 1. Consent to operate was granted by the Board vide no.BO/AST/RO-AD/MPCB-CONSENT-0000025320/O/CC-1708000785 dtd.28.08.2017 which is valid up to 31.05.2019
2. Consent to Establish for Expansion was granted by the Board vide no. Consent order No: -BO/AST/RO-AD/ MPCB-CONSENT-0000032870 E/CC-1802001199 Date-16.02.2018
3. Minutes of the 3rd Consent Committee Meeting (Part-III) dtd. 09.08.2019

Your application: MPCB-CONSENT-0000068819
Dated: 11.03.2019

For Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous & other Wastes (M, & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent is granted for a period up to commissioning of the unit or 5 years whichever is earlier. (i.e. Upto 30.09.2024)
2. The proposed capital investment of the industry is Rs. 65.56 Cr. (Existing CI was Rs. 30.56+Proposed-35 Cr. (As per undertaking submitted by industry)
3. The Consent is valid for the manufacturing of -

Sr. No.	Product Name	Maximum Quantity MT/A
1.	Phytosterols	75
2.	Fame/Biodiesel/Fatty Acid Distillate/Methyl Ester	9000
3.	Tocopherol & its derivatives	900
4.	Oil Residue	900
5.	Tocotrienols	500
6.	Bixin or Nor - Bixin	50
7.	Squalene / Squalane	150

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	28.0	As per Schedule -I	Zero Liquid Discharge
2.	Domestic effluent	3.0	As per Schedule -I	Treated in STP & To use on land for Gardening.

5. Conditions under Air (P & CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	Coal fired Boiler	1	As per Schedule -II
2.	Hot Oil Unit	1	As per Schedule -II
3.	D.G. Set (1250 KVA)	1	As per Schedule -II

6. Conditions about Non Hazardous Wastes:

Sr. No.	Category & Type Of Waste	Quantity	Treatment	Disposal
1	Coal Ash	700 KG/Day	Sale to brick Manufactures
2	Plastic and Packing material	50 Kg/M	By Sale
3	Empty Drums & Carboys	50 No/M	By Sale

7. Conditions under Hazardous & Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste: NA

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

10. The industry shall also comply with the Industry specific standards notified under Environment Protection Act.

11. The applicant should not take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto. As per Para 2 of EIA notification dated- 14.09.2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum no. J-1103/41/2006-IA. II(I); Dated- 19/08/2010, fencing of the site to protect it from getting encroached and construction of temporary shed(s) for the guard(s) & acquisition of land not be treated as an effective steps.

12. This consent is issued with pursuant to the decision of 3rd consent committee meeting (Part-III) held on 09.08.2019

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	DD. No.	Date	Drawn On
1	75000/-	TXN1903001090	11.03.2019	Online

Copy to:

1. Regional Officer, Aurangabad and Sub-Regional Officer, Aurangabad, MPCB, Aurangabad - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. Website updating purposes.



Maharashtra Pollution Control Board

583

Schedule-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A] As per your application, you have proposed to expand the capacity of existing 60 CMD Effluent Treatment Plant (ETP) to 120 CMD, consisting of Primary and secondary treatment systems followed by Solvent Stripper and ATFD for achieving Zero Liquid Discharge (ZLD).
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
	I. Compulsory Parameters	Limiting Concentration in mg/l, except for pH
01	pH	5.5 to 8.5
02	Suspended Solids	100
03	BOD 3 days 27 deg.0	30
04	COD	100
05	Oil & Grease	10
06	Chlorides	600
07	Sulphates	1000
08	Total Dissolved solids	2100

- C] Treated effluent shall be 100 % recycled/ reuse in the manufacturing process. There shall not be any discharge outside the factory premises/CETP.
- 2) A] As per your consent application, you have provided the sewage treatment system with the design capacity of 15 CMD.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.
- | | | | | |
|-----|-------------------|---------------|-----|-------|
| (1) | Suspended Solids. | Not to exceed | 100 | mg/l. |
| (2) | BOD 3 days 27°C. | Not to exceed | 30 | mg/l. |
- C] The treated sewage shall be used on land for gardening/plantation only in the factory premises.
- 3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 4) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

- 5) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	123
2.	Domestic purpose	5.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	27.5
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	NIL
5.	For Agriculture/gardening	15

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.



Maharashtra Pollution Control Board

Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO2 Kg/D
1	Boiler	Dust Collector	30	Coal	15000 Kg/D	0.5	150
2	Hot Oil Unit	----	30	Coal	8400 Kg/D	--	84.0
3	DG Set 1250 KVA	Stack with Acoustics Enclosure	3.5*	Diesel	90 Lit/Hr	--	--

(* above the roof level of the building)

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
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4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III
Details of Bank Guarantees

Bank Guarantee History: Fresh and Existing BG's

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C To E	5 Lakh	15 days	Towards compliance of consent conditions	Up to commissioning or up to 5 years i.e. up to 30.09.2024 whichever is earlier	31.12.2024

Maharashtra Pollution Control Board

Schedule-IVGeneral Conditions:

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
- 3) Industry should monitor effluent quality, stack emissions and ambient air quality monthly.
- 4) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 5) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment's, the production process connected to it shall be stopped.
- 6) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 7) The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 8) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous & other wastes (M&TM) Rules 2016, which can be recycled/processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 9) The industry should comply with the Hazardous & other wastes (M&TM) Rules 2016 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous & other wastes (M&TM) Rules 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 10) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 11) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Activity.
- 12) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 13) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 14) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 15) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

- 16) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 17) Conditions for D.G. Set
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - D.G. Set shall be operated only in case of power failure.
 - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 18) The industry should not cause any nuisance in surrounding area.
- 19) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20) The applicant shall maintain good housekeeping.
- 21) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 22) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 23) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 24) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 25) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
- 26) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 27) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R22)
No:- Format1.0/CC/UAN No.MPCB-
CONSENT-0000125533/CO/2302000693

Date: 09/02/2023

Annexure-C

To,
M/s. Matrix Life Sciences Pvt. Ltd.,
(Formerly known as M/s. Matrix Fine Sciences Pvt.
Ltd.)
Plot No. D-8, MIDC Paithan,
Tal. Paithan, Dist. Aurangabad.



Sub: Grant of 1st Consent to operate for expansion with change in name & amalgamation with existing consent.

- Ref:**
1. Environment Clearance accorded by MoEF&CC, GoI vide F.No. IA-J-11011/60/2018-IA II (I) dtd. 17/05/2019.
 2. Existing Consent to Operate accorded by the Board vide No. Format 1.0/CAC/UAN No. 0000092981/CO-2011000426, Date. 09.11.2020 valid upto 31.05.2024 which was issued with overriding effect to earlier Consent No. BO/AST/RO-AD/MPCB Consent - 0000070652/O/CC-1910000019 date. 01.10.2019.
 3. Consent to establish for proposed Expansion accorded by Board vide No. Format1.0/CAC/UAN No. 91099/CE-2006000528, dated 12.06.2020 & Amendment No. MPCB/UAN No. 0000091099/CAC-Cell/Amend-200909fts0002, Date.09.09.2020.
 4. Your application for change in name vide UAN no. MPCB-CONSENT_AMENDMENT-7029, dated 25.08.2021.
 5. Minutes of 2nd Consent Committee meeting held on 23.05.2022
 6. Earlier Consent to 1st Operate in amalgamation issued on 06.07.2022.
 7. Minutes of 27th Consent Committee meeting held on 25.01.2023.

Your application No.MPCB-CONSENT-0000125533 Dated 15.11.2021

For: Grant of 1st Consent to operate for expansion with change in name & amalgamation with existing consent under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/05/2024**
2. **The capital investment of the project is Rs.83.512 Crs Crs. (As per C.A Certificate submitted by industry Existing CI is of Rs. 65.0019 Crs + Expansion C.I. is of Rs. 18.51 Crs)**

3. **Consent is valid for the manufacture of:**

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
Products					
1	Phytosterols	1200	0	1200	MT/A
2	Fame/Biodiesel/Distilled Fatty acid	16600	0	16600	MT/A
3	Tocopherol & its derivatives	1500	0	1500	MT/A
4	Oil residue	1500	0	1500	MT/A
5	Squalene	920	0	920	MT/A
6	Tocotrienols	1050	0	1050	MT/A
7	Bixin or Nor - Bixin	102	0	102	MT/A
8	Omega 3 fatty acid	53	0	53	MT/A
9	Beta Carotene	50	0	50	MT/A
10	D Alpha Tocopherol acetate	720	0	720	MT/A
11	D Alpha Tocopherol Succinate	720	0	720	MT/A
12	Vitamin E TPGS	720	0	720	MT/A
13	Steryl ester	720	0	720	MT/A
14	Vitamin E powder	600	0	600	MT/A
15	D. Alpha Tocopherol	720	0	720	MT/A
16	Carnosic Acid(Oil/ Powder) *	0	0	1280	MT/A
17	Ursolic Acid *	0	0	60	MT/A
18	Rosemary Essential *	0	0	40	MT/A
19	Rosemarinic Acid *	0	0	40	MT/A

(* The industry shall manufacture the products at Sr. 17, 18, 19 & 20 by purification and extraction process only)

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	89.2	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	20	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler (3 TPH)	1	As per Schedule -II
2	S-2	Boiler (10 TPH)	1	As per Schedule -II
3	S-3	Thermic Fluid Heater (4.0 Lakh Kcal/Hr)-I	1	As per Schedule -II
4	S-4	Thermic Fluid Heater (10.0 Lakh Kcal/Hr) -II	1	As per Schedule -II

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
5	S-5	Thermic Fluid Heater (10.0 Lakh Kcal/Hr) -III	1	As per Schedule -II
6	S-6	D G Set (750KVA)	1	As per Schedule -II
7	S-7	D G Set (320 KVA)	1	As per Schedule -II
8	S-8	D G Set (910 KVA) x 2 Nos.	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Charcoal	40	MT/A	Sale	Sale to authorized party
2	Coal Ash	1801	Kg/Day	Sale	Sale to Brick Manufacturer
3	Packing material	250	Kg/M	Sale	Sale to authorized party
4	Canteen waste	10	Kg/M	Composting	Used as manure
5	Empty Drums & Carboy	50	No/M	Composting	Used as manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	28.1 (Sodium Sulphate)	420	MT/M	Recycle*	Sale to authorised party / CHWTSDF
2	5.2 Wastes or residues containing oil	125	Ltr/M	Recycle*	Sale to authorised party
3	28.1 Process Residue and wastes	4.2	MT/A	Incineration	CHWTSDF
4	35.3 Chemical sludge from waste water treatment	175	Kg/Day	Landfill	CHWTSDF
5	26.1 Acetic acid	3.0	MT/A	Recycle*	Sale to authorised party
6	26.1 Succinic acid/calcium succinate	5.0	MT/A	Recycle*	Sale to authorised party

*** The applicant shall ensure disposal of by-products to Actual user having permission under Rule 9 of Hazardous and Other Wastes(Management & Transboundary Movement) Rules 2016.**

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
11. Industry shall comply with conditions stipulated in existing Environmental Clearance accorded by MoEF & CC vide letter No. F. No. IA-J-11011/60/2018-IA II(I), dated 17.05.2019.

12. The applicant shall not carry out any excess production or produce new products without obtaining consent of the Board and Environment Clearance wherever its requires. Industry shall comply with the provision of EIA Notification, 2006 & amended thereto.
 13. Industry shall operate the effluent treatment facility so as to achieve ZLD.
 14. Industry shall ensure the connectivity of online monitoring system i.e. IP Camera and flow meter to Board server. Data to be transmitted directly from data logger to Board server. Industry shall also install separate energy meter to the pollution control devices.
 15. This consent is issued with overriding effect to the conent FOrmat 1.0/ CC/UAN No. MPCB-Consent- 0000125533/CO/220700304, Date.06.07.2022.
 16. The industry shall dispose the by-products as Hazardous waste and shall comply the provisions of Hazardous & Other Wastes (M & TM) Rules,2016.
 17. This consent is issued pursuant to the Minutes of the Consent Committee meeitng dtd. 25.01.2023.
 18. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
- This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: **Dr. J.B.Sangewar**
Assistant Secretary (Technical)
For and on behalf of,
Maharashtra Pollution Control Board
ast@mpcb.gov.in
2023-02-09 18:48:50 IST



Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	100000.00	TXN2111001239	17/11/2021	Online Payment
2	50000.00	TXN2202001864	14/02/2022	Online Payment

This consent is issued with overriding effect on existing consent to 1st operate for expansion with renewal of consent granted by Board dtd. 01/10/2019.

Copy to:

1. Regional Officer, MPCB, Aurangabad and Sub-Regional Officer, MPCB, Aurangabad I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 160.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process, Anaerobic digester), Tertiary (Pressure sand filter, Activated carbon filter), Advanced treatment (Reverse osmosis, Stripper, ATFD) for the treatment of 89.2 CMD of trade effluent.
 - B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
 - C] The treated effluent shall be 100% recycled/reuse in the manufacturing process/ utilities to achieve Zero Liquid Discharge with water metering system. In no case effluent shall find its way outside the factory premises.
 - D] Industry shall ensure the connectivity of online monitoring system i.e. IP Camera and flow meter to Board server. Data to be transmitted directly from data logger to Board server. Industry shall also install separate energy meter to the pollution control devices.

2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 20 CMD with MBBR technology.
 - B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	BOD	Not to exceed	30 mg/l
2	SS	Not to exceed	100 mg/l

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise. In no case, sewage shall find its way outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	646.00
2.	Domestic purpose	28.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	107.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0.00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Boiler (3 TPH)	Fabric Bag Filter Multi Cyclone	30.00	Coal 335 Kg/Hr	0.5	TPM	150 Mg/Nm ³
						SO ₂	90 Kg/Day
S-2	Boiler (10 TPH)	Fabric Bag Filter Multi Cyclone	30.00	Coal 750 Kg/Hr	0.5	TPM	150 Mg/Nm ³
						SO ₂	150 Kg/Day
S-3	TFH (4 Lkcal/Hr)	Multi Cyclone	30.00	Coal 140 Kg/Hr	0.5	TPM	150 Mg/Nm ³
						SO ₂	33.60 Kg/Day
S-4	TFH (10 Lkcal/Hr)	Multi Cyclone	30.00	Coal 300 Kg/Hr	0.5	TPM	150 Mg/Nm ³
						SO ₂	72 Kg/Day
S-5	TFH (10 Lkcal/Hr)	Multi Cyclone	30.00	Coal 300 Kg/Hr	0.5	TPM	150 Mg/Nm ³
						SO ₂	72 Kg/Day
S-6	DG Set	Acoustic Enclosure Stack	3.00	HSD 30.0 Kg/Hr	1.0	TPM	150 Mg/Nm ³
						SO ₂	14.40 Kg/Day
S-7	DG Set	Acoustic Enclosure Stack	3.50	HSD 60 Kg/Hr	1.0	TPM	150 Mg/Nm ³
						SO ₂	28.80 Kg/Day
S-8	D.G Set (910 KVA x 2 Nos.)	Acoustic Enclosure Stack	3.50	HSD 125 Kg/Hr	1.0	TPM	150 Mg/Nm ³
						SO ₂	60.0 Kg/Day

(D.G Set stack height shall be above the roof of the building)

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E dtd.12.06.2020	Rs. 5.0 Lakh	Existing	Towards O & M of Pollution control systems and compliance of Consent and Environmental Clearance conditions	31.05.2024	30.11.2024
2	C to O dtd.01.10.2019	Rs. 3.0 Lakh	Existing	Towards not to exceed the production quantity and not to produce new products without consent and environmental clearance.	31.05.2024	30.11.2024
3	C to O dtd.01.10.2019	Rs. 5.0 Lakh	Existing	Towards connectivity of OCEMS system and continuous data transmission to the Board server.	31.05.2024	30.11.2024

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

F.No. IA-J-11011/60/2018- IA II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-II Section)

Indira Paryavaran Bhawan
 Jorbagh Road, New Delhi - 3

Dated: 17th May, 2019

To

M/s Matrix Fine Sciences Pvt Ltd
 Plot No.D-8, MIDC Paithan
 District **Aurangabad** (Maharashtra)

Annexure-D

Sub: Expansion of Organic Chemicals by M/s Matrix Fine Sciences Pvt Ltd at Plot No.D-8, MIDC Paithan, Taluka & District Aurangabad (Maharashtra) - Environmental Clearance - reg.

Sir,

This has reference to your proposal No.IA/MH/IND2/79952/2018 dated 22nd October 2018, submitting the EIA/EMP report on the above subject matter.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for environmental clearance to the project for expansion of organic chemicals from 10005 TPA (9 products) to 14925 TPA (16 nos of products) by M/s Matrix Fine Sciences Pvt Ltd in an area of 40,000 sqm at Plot No.D-8, MIDC Paithan, Taluka & District Aurangabad (Maharashtra). The details of products/by-products are as under:

S. No.	Product	Existing (TPA)	Proposed (TPA)	Total (TPA)
1	FAME/Biodiesel/ Distillated Fatty Acid	7600	0	7600
2	Phytosterol	450	0	450
3	Tocopherol & Its Derivatives	600	0	600
4	Oil Residue	600	0	600
5	Squalene	50	0	50
6	Tocotrieols	550	0	550
7	Bixin or Nor-Bixin	52	0	52
8	Omega 3 Fatty Acid	53	0	53
9	Beta Carotene	50	0	50
10	D Alpha Tocopherol	0	720	720
11	D Alpha Tocopherol Acetate	0	720	720
12	D Alpha Tocopheryl Succinate	0	720	720
13	Vitamin E TPGS	0	720	720
14	Steryl Ester	0	720	720
15	Squalane	0	720	720
16	Vitamin E Powder	0	600	600
Total		10005	4928	14933
By-product				
17	Acetic Acid	0	3	3
18	Succinic Acid	0	5	5

3. Existing land area is 40000 sqm. No additional land is required for the proposed expansion. Industry has developed greenbelt in an area of 9947 sqm, and additional area of 795 sqm will be covered under greenbelt. The estimated project cost is Rs.28

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crore. Total capital cost earmarked towards environmental pollution control measures is Rs.1.95 crores and the recurring cost (O&M) will be about Rs 0.9 cr per annum. Total employment opportunity will be for 200 persons directly and 500 persons indirectly after expansion.

4. Jayakwadi Bird Sanctuary is located at 2 km in the South-West Direction. Godavari river is flowing at a distance of 7.6 km in the South direction.

5. Total fresh water requirement is estimated to be 245 cum/day, which will be met from the MIDC supply. Industrial effluent of 91.5 cum/day will be treated through Effluent Treatment Plant. Domestic effluent will be taken to STP for treatment. High COD effluent will be treated in solvent stripper, MEE and ATFD and treated water will be recycled in the process and for green belt development. There will be no discharge of treated/untreated waste water from the unit, and thus ensuring Zero Liquid Discharge.

Power requirement after expansion will be 1650 KVA, which will be met from the Maharashtra State Power Distribution Corporation Limited. DG set of 750KVA capacity with stack of height 6.5 m will be installed as standby during power failure.

Coal fired boiler of 7 TPH with Multi cyclone dust collector and bag filter will be installed along with a stack of height 30 m to control the particulate emissions within statutory limit of 115 mg/Nm³.

6. The project/activity is covered under category B of item 5(f) 'Synthetic organic chemicals industry' of the schedule to the Environment Impact Assessment (EIA) Notification, 2006. Due to applicability of general condition (Jayakwadi Bird Sanctuary within 2 km), the proposal requires appraisal/approval at central level in the Ministry.

7. Standard terms of reference (ToR) for the project was granted on 24th May 2018. Public hearing/consultation is exempted as the project site is located in the notified industrial area.

8. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meetings held during 19-20 December, 2018 & 26-28 February, 2019 in the Ministry. The project proponent and their accredited consultant presented the EIA/EMP report as per the ToR. The Committee found the EIA/EMP report complying with the ToR and recommended the project for grant of environmental clearance.

9. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate change hereby accords environmental clearance to the project for **Expansion of Organic Chemicals from 10005 TPA to 14925 TPA by M/s Matrix Fine Sciences Pvt Ltd** at Plot No.D-8, MIDC Paithan, Taluka & District Aurangabad (Maharashtra), under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as under:-

- (i) Environmental clearance shall be subject to obtaining prior clearance from the wildlife angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Grant of environmental clearance does not necessarily implies that Wildlife Clearance shall be granted to the project and that their proposals for Wildlife Clearance will be considered by the respective authorities on their merits and decision taken.
- (ii) Necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, shall be obtained from the State Pollution Control Board.



- (iii) As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.
- (iv) Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.
- (v) National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R.608(E) dated 21st July, 2010 and amended from time to time shall be followed. Fugitive emissions shall be controlled at 99.98% with effective chillers.
- (vi) No raw material/solvent prohibited by the concerned regulatory authorities from time to time, shall be used.
- (vii) Coal with Sulphur content less than 0.5 % shall be used as fuel in the boiler.
- (viii) To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
- (ix) Solvent management shall be carried out as follows:
 - (a) Reactor shall be connected to chilled brine condenser system.
 - (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
 - (c) The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 95% recovery.
 - (d) Solvents shall be stored in a separate space specified with all safety measures.
 - (e) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
 - (f) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
 - (g) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
- (x) Total fresh water requirement shall not exceed 245 cum/day to be met from MIDC water supply. Prior permission in this regard shall be obtained from the concerned regulatory authority.
- (xi) Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.
- (xii) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer through pumps.
- (xiii) Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
- (xiv) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989



as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.

- (xv) Fly ash should be stored separately as per CPCB guidelines so that it may not adversely affect the air quality. Direct exposure of workers to fly ash and dust should be avoided.
- (xvi) The company shall undertake waste minimization measures as below:-
 - (a) Metering and control of quantities of active ingredients to minimize waste.
 - (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - (c) Use of automated filling to minimize spillage.
 - (d) Use of Close Feed system into batch reactors.
 - (e) Venting equipment through vapour recovery system.
 - (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xvii) The green belt of at least 5-10 m width shall be developed in nearly 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.
- (xviii) At least 2.5% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office.
- (xix) For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- (xx) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
- (xxi) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- (xxii) Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

9.1 The grant of environmental clearance is further subject to compliance of other generic conditions as under:-

- (i) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board (SPCB), State Government and/ or any other statutory authority.
- (ii) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

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- (iii) The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- (iv) The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.
- (v) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder.
- (vi) The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.
- (vii) Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- (viii) The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing shall be implemented.
- (ix) The company shall undertake all measures for improving socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villagers, administration and other stake holders. Also eco-developmental measures shall be undertaken for overall improvement of the environment.
- (x) A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- (xi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- (xii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (xiii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.



- (xiv) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.
- (xv) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at <http://moef.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional office of the Ministry.

10. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

11. The above conditions will be enforced, *inter alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Water Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

S.K.
17/5/2019

(S. K. Srivastava)
Scientist E

Copy to: -

1. The Additional DG (C), MoEF&CC Regional Office(WCZ), Ground Floor, East Wing, New Secretariat Building, Civil Line, Nagpur - 1
2. The Secretary, Environment Department, Government of Maharashtra, 15th Floor, New Administrative Building, Mantralaya, Mumbai - 32
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 3rd and 4th Floor, Opp. Cine Planet, Sion Circle, Mumbai - 22
5. Guard File/Monitoring File/Website/Record File

S.K.
17/5/2019

(S. K. Srivastava)
Scientist E

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0240-2473462

Fax : 0240-2473461

Website: <http://mpcb.gov.in>E-Mail : sroaurangabad1@mpcb.gov.in

PARYAVARAN BHAVAN,
A-4/1 MIDC Chikhalthana,
Near Nandlal Dhoot Hospital,
Jalna Road, Aurangabad-431210.

No. : MPCB/SROAD/TB/ - /2021
2102020001

Date: 02/02/2021

To,
Matrix Fine Sciences Pvt. Ltd,
Plot No.- D-8, MIDC palthar, Tal.- Palthar & Dist.- Aurangabad.

Sub: - Warning Notice for violations/Non compliances of provisions made in Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1981 and Authorization /renewal of authorization under rule 5 of the Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.

Ref: - 1. Consent to operate is valid up to 31.04.2024.
2. complaint received on 23.12.2021
3. Board Official visit to your Industry on 27.01.2021.

It is mandatory and obligatory on your part to abide the provisions stipulated under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.

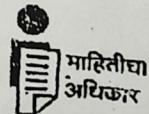
The Board official of this office has visited on 27.01.2021 to your Unit & surrounding area regarding complaint received on And During visit following observations were made as under:-

1. You have not comply the consent conditions i.e not provided ATFD for waste treatment & disposal and the RO reject is used on Ash spraying.

In view of above, you are hereby warned to comply with the above points immediately and inform the steps taken by you in this behalf to this office within a period of seven days from the date of issuance of this letter, otherwise legal action shall be initiated against you, as per the provision under Water (Prevention & control of Pollution) Act, 1974, which may please be noted.

(P.D. Wankhede)
Sub Regional Officer
M. P. C. Board, Aurangabad

Copy submitted to -
The Regional Officer, M. P. C. Board, Aurangabad- for necessary information.



T.C. B. B. B.

Phone / Fax.: - 0240-2993004

E-mail- sroaurangabad1@mpcb.gov.in

Visit At: <http://mpcb.gov.in>



Paryavaran Bhavan, Plot No. A-4/1,
MIDC Chikalthana, Behind Dainik
Lokpatra, Near Seth Nandlal Dhoot
Hospital, Jalna Road,
Chhatrapati Sambhajanagar - 431210.

"Your Service is our Duty"

Visit Report

Name of Industry & Address: M/S. Matrix Life Science Pvt. Ltd
(Formerly known as M/S. Matrix Fine
Science Pvt. Ltd).
Date of Visit : Plot No. D-8, MIDC, Paithan
Consent Status : Tal - Paithan, Dist - Aurangabad
05/12/2023
Ajittha Naik (CHRO)
Contact Details : Mob. No. - 9765486789
E-Mail - kunal@matrixlifescience.com

Name of Industry Representative:

Visited to the industry located in Paithan MIDC area as per office order dated
01/12/2023.

Observation:

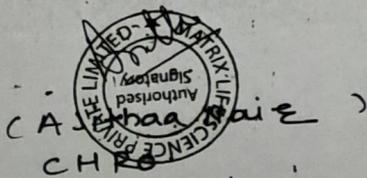
Visit paid to said industry for checking the
compliance of consent conditions. During visit following
observation are made.

- ① Industry has obtained consent to operate for the
19 Nos. of products which is valid up to 31/05/2024
- ② Total Trade effluent 89.2 CMD as per consent
for treatment of same industry has provided
ETP of capacity 160 CMD comprising of primary
treatment, anaerobic digester, Aeration tank,
sand-carbon filter followed by RO & ATFD.
- ③ During visit ETP found in operation. The RO Permit
used in cooling tower & RO Reject disposed through
ATFD. During visit ATFD found in operation.
- ④ Total domestic effluent - 20 CMD as per consent for
treatment of same industry has provided STP
of capacity 30 CMD. During visit STP found in
operation. The treated D.E. is use on own land

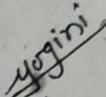
for gardening purposes. Industry has planted around 4000 tree in own land.

- ⑤ Industry has provided two numbers of boiler of capacity 10 TPH & 3 TPH. Industry used coal as fuel for boiler - 30 MT/Day. Industry has provided mdc followed by Bag Filter / cyclone dust collector as an APC with stack of height 30 meters.
- ⑥ Industry has provided 03 Nos. of TFH of capacity 4 Lackcal, 10 Lackcal & 10 Lackcal with cyclone type dust collector as an APC. Industry has provided 30 meters stack & use fuel as coal.
- ⑦ Industry has obtained membership of CHWTF for disposal of Haz waste. Industry has send cat-35.3 & chemical sludge from ETP - 3.88 MT on 17/10/2023, 5.2-waste residue containing oil - 0.388 KL on 20/11/2023.
- ⑧ Industry has provided separate electric meter to ETP, STP & ATFD.
- ⑨ Industry has provided, separate isolated shed for storage of Haz. waste.
- ⑩ Industry has submitted Bank Guarantee of Rs. 13 Lakh as per consent condition which is valid upto 30/09/2024.
- ⑪ Industry has provided RCC flooring within the premises. However collection of washing effluent is not provided. shall be collected in collection tank & treat in to ETP.

In view of above, instructed to comply with above point as well as consent conditions. Also operate the pollution control system round-a-clock to achieve consented standard.




C.P.B. Bawane
Field Officer
M.P.C.B. Parbhani


CDR. Yogini. A. Balankhe
Field Officer
M.P.C.B. Aurangabad
609

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, AURANGABAD**

Phone no. : 0240-2993004
Visit us at : <http://mpcb.gov.in>
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Regional Laboratory, Aurangabad,
Maharashtra Pollution Control Board, A-
4/1, Paryavaran Bhavan, Behind Dhoot
Hospital, Chikalthana MIDC
Aurangabad 431 210

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Aurangabad/JVS/23-24/12/87

Date: 04/01/2024 11:16 AM

Analysis Report-Water (JVS)

Field Sample ID :	BR-0060359		
Name & Address of the Industry	Matrix Fine Sciences Pvt. Ltd. R22 Organic Chemicals manufacturing		
Sampling Location :	STP (Outlet)		
Lab code :	MPCB/RL-Aurangabad/JVS/23-24/445		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Aurangabad I (Dr. Yogini. A Balankhe)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Aurangabad I (Dr. Yogini. A Balankhe) (SRO-Aurangabad I)	Seal No. :	179
Date of Sample Collection.(dd/mm/yyyy) :	05/12/2023 01:15 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	07/12/2023 11:22 AM
Analysis start Date (dd/mm/yyyy) :	07/12/2023 03:11 PM	Analysis end Date (dd/mm/yyyy) :	28/12/2023 05:51 PM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted
1	Suspended Solids (SS)	14.0	mg/l	As per SOP
2	Biochemical Oxygen Demand (BOD)	36.0	mg/l	As per SOP

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by:

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, AURANGABAD**

Phone no. : 0240-2993004
Visit us at : <http://mpcb.gov.in>
mail : soaurangabadlab@mpcb.gov.in



Regional Laboratory, Aurangabad,
Maharashtra Pollution Control Board, A-4/1,
Paryavaran Bhavan, Behind Dhoot Hospital,
Chikalthana MIDC
Aurangabad 431 210

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Aurangabad/JVS/23-24/07/56

Date: 25/07/2023 03:42 PM

Analysis Report-Water (JVS)

Field Sample ID :	BR-0049118		
Name & Address of the Industry	Matrix Fine Sciences Pvt. Ltd. R22 Organic Chemicals manufacturing		
Sampling Location :	STP (Outlet)		
Lab code :	MPCB/RL-Aurangabad/JVS/23-24/154		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Aurangabad I (Mr. Deepak Bansod)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Aurangabad I (Mr. Deepak Bansod) (SRO-Aurangabad I)	Seal No. :	170
Date of Sample Collection.(dd/mm/yyyy) :	12/07/2023 04:00 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	12/07/2023 06:02 PM
Analysis start Date (dd/mm/yyyy). :	13/07/2023 11:09 AM	Analysis end Date (dd/mm/yyyy). :	25/07/2023 03:41 PM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted
1	Suspended Solids (SS)	46.0	mg/l	As per SOP
2	Biochemical Oxygen Demand (BOD)	32.0	mg/l	As per SOP

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by:

MAHARASHTRA POLLUTION CONTROL BOARD

Kalpataru Point, 3rd floor,
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Fax: 24024068 /24023516
Web Site: www.mpcb.gov.in
E-mail: pso@mpcb.gov.in

No: BO/ PSO / GW Asset / B- 0152

Date: 02.04.2024

To,

Indian Institute of Technology,
Powai, Mumbai – 400 076

Kind Attn: Dr. Anil Dikshit.

- Sub:** Work Order for Conduct of Assessment of Ground water Contamination and mitigation plan based on detailed assessment of contaminated ground water at Paithan MIDC area, Chhatrapati Sambhaji Nagar.
- Ref:** 1. Your Proposal for Assessment of Ground water Contamination and methods for Remediation of contaminated ground water at Paithan MIDC area, vide email dated 01.01.2024.

Sir,

With reference to the above, MPCB is pleased to accept the above proposal **(PHASE-I)** under ref. 1, for “Assessment of Ground water Contamination and mitigation plan based on detailed assessment of contaminated ground water at Paithan MIDC area, Chhatrapati Sambhaji Nagar”. The total cost of the project work (PHASE-I) shall be **Rs. 52,50,000 /-** (Rupees Fifty-five lakhs, fifty thousand only) + **GST as applicable.**

The Objectives, Scope of work, deliverables from the report and other terms and conditions shall be as follows: -

A. Objectives:

Assessment of Groundwater Contamination and mitigation plan based on the detailed assessment of the ground water at Paithan MIDC area, Chhatrapati Sambhaji Nagar.

2...

B. Scope of work:

- Detailed survey of the study area.
- Three-decade Land use, Land cover study.
- GIS mapping of the study area (focus shall be on all possible sources)
- Topographical study of the project area.
- Detailed assessment of the groundwater contamination.
- Assessment of soil, groundwater, surface water, crop, and animal Scat.
- Short term mitigation plan based on the finding of Phase-I.
- Report submission.

C. Project Duration:

The time duration of the project shall be 60 working days if the required period shall be extended by mutual consent in writing.

D. Methodology:

- Study area identification and source identification.
- Land Use and Land cover study of last three decades to understand the change of land use practices in the last three decades.
- Topographical study of the defined area.
- Assessment of groundwater, surface water, crops, soil, and animal scat. Sample shall be collected from the study area to check level of contamination, if any, through physicochemical and metal analysis.
- Water sample collection and analysis. Water samples shall be collected from monitoring wells to check the level of contamination, if any, through physicochemical and metal analysis.

E. Deliverables:

Detailed project report titled "Assessment of Groundwater Contamination and mitigation plan for the contaminated ground water at Paithan MIDC area" based on Phase-I studies.

F. Cost of Project:

The total cost of the project PHASE-I shall be Rs.52,50,000 /- (Fifty-two lakhs, fifty thousand only) + GST as applicable.

G. Payment Terms:

- 1) 70% of Total Project cost as advance upon acceptance of work order.
- 2) Remaining 30% of the Project cost on submission of the Final Report (Phase-I)

H. Support from MPC Board:

- Arrangements for the stay, travelling and other requirements shall be made available.
- Representative from MPCB for guidance and technical co-ordination.

I. MPCB shall take the review of the work progress on monthly basis.

Therefore, it is requested to acknowledge the receipt of this work order and submit a work execution bar chart along with invoice for release of first instalment to this office within a period of 7 working days.

DA: As above.

Yours faithfully,



(Dr. Avinash Dhakne, IAS)

Member Secretary

Copy submitted to:

1. Hon'ble Chairman, MPC Board, Sion, Mumbai – for favor of information please.
2. Principal Scientific Officer, MPC Board, Sion, Mumbai – for information and necessary follow up.
3. Chief Accounts Officer, MPCB, Sion, Mumbai – for necessary action as stated above w.r.t payment terms and conditions.
4. RO & SRO Chhatrapati Sambhaji Nagar - for execution of work order and providing stay, logistics support and other requirements.
